

Central Administrative Tribunal
Principal Bench

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O.A. No.746/2002

New Delhi this the 10th day of February, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

Gokul Ram Meena
Constable of Delhi Police
(PIG No.28850597)
R/o Vill:- Bhanipura,
Post:- Nathawana,
Tehsil:- Shahpura,
Distt:- Jaipur (Raj)

-Applicant

(By Advocate: Shri Anil Singhal)

Versus

1. Commissioner of Police,
Police Headquarters,
IP Estate, New Delhi.
2. Additional Commissioner of Police
Armed Police, New Police Lines, Delhi
3. DCP (III-Bn.DAP)
Vikas Puri, New Delhi.

-Respondents

(By Advocate: Shri Vimal Rathi, proxy for
Shri Rajan Sharma)

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

When this case was taken up for hearing today, both learned counsel have submitted that the relevant facts and issues raised in this case, i.e., regarding multiple punishments being awarded by the appellate authority in one and the same order dated 21.9.2001, has been dealt with in a recent judgment of the Hon'ble High Court of Delhi in CWP No.2368/2000 - Shakti Singh Vs. Union of India and Others decided on 17.9.2002.

2. In the present case, the appellate authority by the aforesaid impugned order dated 21.9.2001 has modified the disciplinary authority's

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order to that of forfeiture of ~~his~~ two years approved service permanently for a period of two years entailing reduction in his pay from Rs.1150/- P.M. to Rs.1110/- P.M. in the pay scale of Rs.950-1400. He has further ordered that the appellant/applicant will not earn increment of pay during the period of reduction and on expiry of the period, the reduction will have the effect of postponing his future increments of pay. It is this part of the penalty order that has been assailed by the applicant in the present application on the ground of multiple punishments.

3. In the facts and circumstances of the case, the aforesaid judgment of the Hon'ble High Court in Shakti Singh's case (supra) is fully applicable to the present facts. Accordingly, the impugned orders passed by the appellate authority and the disciplinary authority are quashed and set aside, with liberty granted to the respondents to pass appropriate orders having regard to the aforesaid judgment.

No order as to costs.

V.K. Majotra

(V.K. Majotra)
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

cc.